

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 291 OF 2018 &  
IA NOS. 1432 & 1431 OF 2018**

**Dated: 22<sup>nd</sup> October, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**The Sr. General Manager (Power Purchase) Grid  
Corporation of Orissa Limited (GRIDCO) .... Appellant(s)**

**Versus**

**The AGM (Commercial) NTPC Limited & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. R. K. Mehta  
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. M. G. Ramachandran  
Ms. Poorva Saigal  
Ms. Anushree Bardhan  
Ms. Ranjitha Ramachandran  
Mr. Shubham Arya for R-1  
  
Mr. Meet Malhotra, Sr. Adv. for TPDDL  
  
Mr. Buddy A. Ranganadhan for BRPL  
  
Mr. Anupam Verma  
Mr. Rahul Kinra  
Mr. Ashutosh K. Srivastava a/w  
Mr. Anurag B.  
Ms. Sakshi Mehrotra  
Ms. Shesoli S. (Rep.) for TPDDL, BYPL  
  
Mr. Anand K. Ganesan  
Mr. Ashwin Ramanathan for R-4

## **ORDER**

We have heard learned counsel for the parties.

It is made clear that the Central Commission shall not implement its order which may be passed in the matter pending before it.

List the matter on **13.11.2018**. In the meantime, reply to the IA as well as to the main appeal may be filed on or before 02.11.2018 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed on or before 12.11.2018 with advance copy to the other side.

**(S. D. Dubey)**  
**Technical Member**  
*ts/mk*

**(Justice Manjula Chellur)**  
**Chairperson**